

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Reon. No. OA 746/1992

Date of decision: 09.09.1992.

Shri Phool Singh & Others

...Applicants

Versus

Union of India & Others

...Respondents

For the Applicants

...Shri V.P. Sharma, Counsel

For the Respondents

...Shri M.L. Verma, Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhondiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

...2...

.2.

Judgment (Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties and have gone through the records of the case carefully. The applicants have worked as Casual Labourers (Mazdoors) in the Telecom Department and they are aggrieved by their disengagement from service. The learned counsel for the applicants states that they have worked from 2 to 9 months in the years 1989 to 1991. They have, however, not completed 240 days of service. The respondents have raised in their counter-affidavit the plea that there is no work in their office in which the applicants could be accommodated. They have also stated that no person junior to the applicants is working in their office.

After hearing both sides, we dispose of the present application with the direction to the respondents to consider the case of the applicants for reengagement in case they need the services of Casual Labourers (Mazdoors) and in preference to persons with lesser length of service and outsiders. For this purpose, the respondents should maintain a Register of casual labourers containing the period of

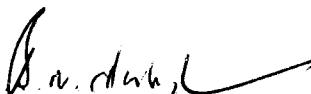


...3.

.3.

service rendered by them and the engagement of the applicants should be considered in accordance with the said Register. After the applicants have rendered the requisite period of service for the purpose of regularisation, their cases should also be considered in accordance with the scheme prepared by respondents for the purpose of regularisation of Casual Labourers in the P&T Department.

There will be no order as to costs.



(B.N. DHOUNDIYAL)
MEMBER(A)
09.09.1992

RKS
090992



(P.K. KARTHA)
VICE CHAIRMAN(J)
09.09.1992